

CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH

OA No.1855/92

(5)

New Delhi this the 27th day of August, 1997.

Hon'ble Mr. S.R. Adige, Member (A)  
Hon'ble Dr. A. Vedavalli, Member (J)

C.P. Gupta,  
S/o Shri Banwari Lal,  
R/o 549, Gali Kirtan Wali,  
Choti Bajaria,  
Ghaziabad (UP).

...Applicant

(By Advocate Shri V.K. Garg)

-Versus-

1. Delhi Administration through  
its Chief Secretary,  
5, Sham Nath Marg,  
Delhi.
2. The Director,  
Directorate of Education,  
Old Secretariat,  
Delhi.
3. The Deputy Labour Commissioner,  
office of the Labour Commissioner  
15, Rajpur Road,  
Delhi.
4. Joint Secretary (Services),  
Services Branch,  
Delhi Administration,  
5, Sham Nath Marg,  
Delhi.

...Respondents

(None for respondents)

ORDER (ORAL)

Hon'ble Mr. S.R. Adige:-

Applicant's grievance is in regard to the delay in payment of his salary while he was on duty, and further delay in settlement of his retiral benefits, causing him avoidable pecuniary loss and harassment.

A

(b)

2. We have heard Shri Garg for the applicant. None appeared for the respondents. As this is an old matter, we are disposing it of after hearing Shri Garg. Shri Garg has stated that the applicant does not now seek to press reliefs No.(i), (ii) & (iii).

3. We dispose of this O.A. with a direction that in the event the applicant files a self contained representation to the respondents in regard to remaining reliefs prayed for, within two weeks from today, respondents should examine the same and pass a detailed, speaking and reasoned order in accordance with the rules and instructions, under intimation to applicant, within three months from the date of receipt of such representation.

4. In case the applicant is aggrieved by the orders so passed, it will be open to him to seek revival of the present O.A.

5. The O.A. stands disposed of accordingly. No costs.

Issue a copy of this order to both parties.

*A. Vedavalli*  
(DR. A. VEDAVALLI)  
MEMBER (J)

*S.R. Adige*  
(S.R. ADIGE)  
MEMBER (A)

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